

F. No. 6-1/2006 WL-I(pt)
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
NATIONAL BOARD FOR WILDLIFE

PARYAVARAN BHAWAN,
CGO COMPLEX, LODI ROAD,
NEW DELHI-110003
DATED: 14th September 2010.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 5B of the Wild Life (Protection) Act, 1972 (53 of 1972), read with rule 11 of the National Board for Wild Life Rules, 2003, the National Board for Wild Life hereby constitutes the Standing Committee of the National Board for Wild Life consisting of the following members, namely:-

1	Minister in charge of Environment & Forests	Chairman
2	Director General of Forests & Special Secretary, MOEF	Member
3	Director, Wildlife Institute of India, Dehradun	Member
4	Representative of Bombay Natural History Society (BNHS), Mumbai	Member
5	Representative of Satpuda Foundation, Amravati	Member
6	Representative of Nature Conservation Foundation, Mysore	Member
7	Shri Brijendra Singh	Member
8	Dr. M.K. Ranjitsinh	Member
9	Dr. Divyabhanusinh Chavda	Member
10	Dr. A.J.T. Johnsingh	Member
11	Ms. Prerna Bindra	Member
12	The Director, Wildlife Preservation.	Member-Secretary

2 Powers of the Standing Committee:-

Subject to the general superintendence, direction and control of the National Board for Wild Life, the Standing Committee may exercise all the powers exercisable by the National Board for Wild Life under the Wild Life (Protection) Act, 1972 (53 of 1972) or the rules made there under, unless otherwise specified in this notification.

3 Duties and Functions of the Standing Committee: -

The Standing Committee shall perform the following duties, namely : -

- i) to promote the conservation and development of wild life and forests by such measures as it thinks fit;
- ii) to advise the Central Government and the State Governments on the ways and means of promoting wild life conservation and effectively controlling poaching and illegal trade of wild life and its products;
- iii) to make recommendations on setting up of and management of National Parks, Sanctuaries and other Protected Areas and on matters relating to restriction of activities in those areas;
- iv) to carry out or cause to be carried out impact assessment of various projects and activities on wild life or its habitat;
- v) to review from time to time, the progress in the field of wild life conservation in the country and suggest measures for improvement thereto; and
- vi) to prepare and publish a status report on wild life in the country once in two years.

4 Meetings: -

- i) The Standing Committee shall ordinarily meet once in three months at a place to be decided with the approval of the Chairman.
- ii) The Member-Secretary shall prepare agenda items for the meeting, obtain approval of the Chairman and circulate it to all members at least fifteen days prior to the date of such meeting.
- iii) The Member-Secretary shall prepare the minutes of the meeting and circulate it to all members within thirty days of the meeting after obtaining approval of the Chairman.
- iv) The Member-Secretary shall also initiate follow up action on the decisions of the Standing Committee.

